

Permission for Miraj-Nilji-Kupwad Irrigation Scheme to Cross Railway Track

4750. SHRI ANNASAHAB GOKHINDE: Will the Minister of RAILWAYS be pleased to state:

(a) whether permission has been asked for Miraj-Nilji-Kupwad Irrigation Scheme to cross the railway track at Km. 3/78 on Miraj-Kolhapur Section of South Central Railway and if so, when;

(b) whether works of the pipeline of the scheme, the jack well and the pump house are already completed;

(c) whether the benefits of the scheme are being held up because of the inordinate delay for want of requisite permission; and

(d) the time by which the permission would be granted?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The Executive Engineer, Public Health Division, Sangli, Maharashtra, had requested the South Central Railway in March, 1974 for provision of a 6 ft. R. C. C. culvert at Km. 3/7-8 between Miraj and Jaysingpur stations on Miraj-Kolhapur Section.

(b) These works are to be carried out by the Maharashtra State Government and progress is not known to the Railway.

(c) and (d). Permission has already been granted by the Railway. As per extant rules work can be started only after deposit of cost is made by the party. The party deposited the cost of the portion of work to be executed by the Railway only in November, 1974. All arrangements have been made to take the work in hand and complete it early.

Fertilizer with Iranian Collaboration

4751. KUMARI KAMLA KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Iran has agreed to establish fertilizer plants with Indo-Iranian collaboration; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b). There have been some discussions between an Indian party and an Iranian Company in regard to a joint venture fertilizer complex in Iran, but no final decision has yet been taken.

Disposal of Applications for Licences by M. R. T. P. Commission

4752. SHRI P. R. SHENOY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of applications for licences disposed of by the Monopolies and Restrictive Trade Practices Commission on merits during the years 1972-73, 1973-74 and 1974-75 upto date,

(b) the names of the applicants and the decision taken on their applications; and

(c) the number of applications withdrawn during the period with the names of the applicants?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (c). Detailed information with regard to the progress of consideration of references made to the M. R. T. P. Commission under Sections 21 and 22 of the M. R. T. P. Act, 1969, for the calendar year 1972 is contained in the Second Report